

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 03rd day of 2001.

Original Application No, 913 of 2001.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Abdul Hamid (Retired) M.C.M.T.13,

Resident of Village New Islampur,

P.O. Moghalsarai, Chandauli.

(Sri PN Srivastava, Advocate)

..... Applicant

Versus

1. Union of India through Secretary,
Pension and Public Grievances, Govt. of India,
New Delhi.

2. Chief Works Manager (Workshop),
Eastern Railway, Plant Deptt.
Moghalsarai, Chandauli U.P.

3. Chief Personnel Officer,
Fairlee Palace, 17, Netaji Subash Road,
Calcutta.

(Sri R.C. Joshi, Advocate)

..... Respondents

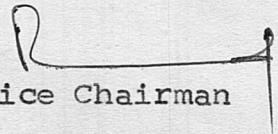
ORDER (Oral)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

By this application filed under Section 19 of the Administrative Tribunal Act, 1985, the applicant has prayed that the respondents may be directed to decide the representation of the applicant within the time fixed by this Tribunal. No other relief has been prayed. The first representation was filed on 23-1-1997 (Annexure-A-1). The second representation was filed on 24-12-1999, (Annexure-A-2). The prayer was that he may be given due seniority and to revise pensionary benefits w.e.f. 28-6-1996 and to grant proper classification of pay

attached to the promotional post to which the applicant may be entitled.

2. The applicant joined service as Khalasi on 02-6-1957 and retired on 30-6-1996. Throughout his service period, he never raised any dispute of seniority, never claimed any promotion and higher pay scale. Only after the retirement he filed this application. This second representation he filed on 24-12-1999, for the similar prayers. In my opinion the applicant is not entitled for any relief from the Tribunal. If the representation was filed in 1997, and it was not decided, he should have come to this Tribunal within six months. This OA has been filed on 23-7-2001, more than five years after his retirement. Limitation cannot be extended by filing successive representations. In the circumstances the OA is rejected. However, if the applicant is advised, he may pursue his representation with the competent authority. No costs.


Vice Chairman

Dube/